

evolved their loan recovery policy and have set up loan recovery cells to effect speedy recoveries of NPAs.

- (iii) Banks have also been asked to strengthen their credit appraisal and supervision machinery to improve the quality of assets and to reduce addition of fresh NPAs.
- (iv) Debt Recovery Tribunals (DRTs) have been set up to help banks in the recovery of dues.
- (v) Loss making banks are advised to refrain from incurring fresh capital expenditure, other than for computerisation/automation and undertaking branch expansion and fresh recruitment of staff and reduce all operating expenses through rationalisation of their organisational structure.

#### **Statement**

##### *Profit and loss positions of Nationalised Banks*

	1994-95	1995-96	1996-97
Allahabad Bank	-76.36	5.62	64.30
Andhra Bank	-43.57	11.07	35.70
Bank of Baroda	175.54	204.27	276.53
Bank of India	50.36	276.48	360.02
Bank of Maharashtra	-40.80	12.60	47.26
Canara Bank	204.10	252.52	147.40
Central Bank of India	-84.24	-73.53	150.83
Corporation Bank	72.55	104.75	125.13
Dena Bank	30.02	51.69	72.91
Indian Bank	14.26	-1336.40	-389.09
Indian Overseas Bank	10.39	3.20	104.51
Oriental Bank of Commerce	110.00	172.75	180.25
Punjab & Sind Bank	-7.42	-132.18	20.00
Punjab National Bank	85.79	-95.92	238.00
Syndicate Bank	-91.79	20.17	66.96
UCO Bank	-83.81	-236.66	-176.23
Union Bank of India	106.48	80.49	215.68
United Bank of India	-197.23	-234.46	-113.64
Vijaya Bank	31.70	-250.95	18.96

(Figures in Rs Crores)

(-) Indicate losses.

#### **Agriculture Development Finance Companies**

598. SHRI NRIPEN GOSWAMI : Will the Minister of FINANCE be pleased to state:

(a) whether the State level agriculture development finance companies are likely to be set up in Assam; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) No proposal is under consideration of National Bank for Agriculture and Rural Development (NABARD), as of now, for setting up a Agriculture Development Finance Company in Assam.

#### **Exim Policy**

599. PROF. P.J. KURIEN:  
SHRI V.M. SUDHEERAN:  
SHRI N.N. KRISHNADAS:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of Kerala has requested the Union Government for making amendments in the new Exim policy declared recently;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) No, Sir. No such communication has been received from Government of Kerala.

However, there were newspaper reports that the Legislative Assembly has passed a Resolution to this effect.

(b) As per the newspaper reports the Kerala Legislative Assembly had requested the Union Government to withdraw the recently announced Exim Policy on the ground that the placing of cash crops, particularly rubber under OGL, would adversely affect the economy of the State of Kerala.

(c) On the basis of these newspaper reports the Commerce Minister wrote a letter to the Chief Minister of Kerala explaining that the list of 340 items put on OGL was carefully drawn up in consultation with the concerned Ministries and that no large scale imports were expected despite freeing the imports of these items. It was further explained that the list did not contain any item pertaining to Natural Rubber.